

'no loss' basis and on certain terms and conditions to displaced persons from East Pakistan, who are gainfully employed and who have resided in Delhi for more than 8 years.

POST OFFICES IN BORDER AND BACKWARD AREAS OF BIHAR

667. SHRI B. N. MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new post offices which will be opened in the border and backward areas of Bihar during Fourth Five Year Plan and how many of them in the backward districts of Saharsa in that State; and

(b) whether Government have decided the location of those post offices in the district of Saharsa?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) 638 Post Offices are likely to be opened in border areas and treated as "Very Backward" by the P&T Department. Opening of Extra Departmental Branch Offices will depend upon the removal of the existing restrictions placed due to the financial stringency. Saharsa District is not treated as 'Very Backward' for the purpose of expansion of postal facilities. Post Offices are likely to be opened in Saharsa District.

(b) No.

VIJAYANAND ROCK MEMORIAL COMMITTEE

668. SHRI CHITTA BASU: Will the Minister of EDUCATION be pleased to state:

(a) whether the Vijayanand Rock Memorial Committee has requested the Government of India for liberal financial help-

(b) if so, whether any financial help has so far been made available to the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): (a) Yes Sir, but due to financial stringency it is not possible to help the project.

EVICION OF ADIVASI FAMILIES FROM FOREST LANDS

669. SHRI A. P. CHATTERJEE: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that the Administration of the Union Territory of Dadra-Nagar Haveli have decided to evict Adivasi families from the forest lands;

(b) if so, the number of Adivasi families affected and the cause of eviction;

(c) whether any representation has been received by Government in this regard; and

(d) if so, the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir..

(b) Does not arise.

(c) Yes, Sir.

(d) Does not arise, in view of (a) above.

MIGRATION OF SCIENTIFIC AND TECHNICAL PERSONNEL ABROAD

670. SHRI KRISHAN KANT: Will the Minister of EDUCATION be pleased to state:

(a) whether Government have made any studies in regard to the migration of scientific and technical personnel from India to other countries; and

(b) whether it is a fact that there has been a recent revision of Government's policy in regard to encouraging Indian talent abroad to return to India the country?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) No specific studies have been made by Government. However, the problem of "brain drain" has been engaging the attention of Government.

(b) No, Sir. Government continues to take steps to facilitate return of the scientific and technical personnel to India.

NEW HIGHER SECONDARY BOARD FOR DELHI

671. DR. (MRS.) MANGLADEVI TALWAR: SHRI UTTAM SINGH DUGAL:

Will the Minister of EDUCATION be pleased to state:

(a) whether there is a proposal under consideration of Government for having a new Higher Secondary Education Board for Delhi; and

(b) if so, what are the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) and (b) The Delhi Administration has suggested the netting up of a separate Board for higher Secondary Schools for Delhi.

JURISDICTION OF DELHI HIGH COURT

672. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to extend the jurisdiction of Delhi High Court to the Union Territory of Chandigarh; and

(b) if so, when this proposal is likely to be put into operation?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Madam.

(b) After the necessary legislation is passed by both Houses of the Parliament.

CONFERENCE OF STATE MINISTERS ON RELIEF AND REHABILITATION

673. SHRI K. SUNDARAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether a meeting of States Ministers for Relief and Rehabilitation was held in New Delhi on 17th May, 1967; and

(b) if so, what decisions were made at the meetings?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) Some of the important decisions taken at the Conference are mentioned in the attached statement.

STATEMENT

Some of the important decisions taken at the Rehabilitation Ministers' Conference held on the 17th May, 1967

(1) No change was considered necessary in the existing policies governing the entry of migrants from East Pakistan into India and their eligibility to receive relief and rehabilitation assistance from the Government.

(2) The State Governments should take full advantage of the offer on a no-profit-no-loss basis of the spare capacity of the Rehabilitation Reclamation Organisation for State projects involving large-scale reclamation of land. They were requested to intimate their requirements to the Department of Rehabilitation.

(3) The families of displaced persons should be moved to the villages according to a planned and phased programme, which should be drawn up well in advance and adhered to, as far as possible.